IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 118 & Supplementary Item No. 1

CA Nos. 70/2024, 78/2024, 94/2024
and
CP No. 9/Chd/Pb/2024

IN THE MATTER OF:

Satwant Singh …Petitioner

Vs.

Pure Drink Ltd & Ors …Respondents

Under Section: 241 & 242, CA 2013, R 11 NCLT

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate
And applicant in CA 78/2024 Mr. Amit Jhanji, Senior Advocate
And Respondent in CA 70/2024 Mr. Vaibhav Sahni, Advocate
Ms. Swati Vashisth, PCA
Mr. Arsh Singh, Advocate
Mr. Utkarsh Khatana, Advocate
Ms. Radhika, Advocate

For the Respondent No.1: Mr. Aashish Chopra, Senior Advocate
And applicant in CA 70/2024 Ms. Nitika Sharma, Advocate
And Respondent in CA 78/2024

For the Respondent Nos.: 2 to 4 Ms. Rupa Pathania, Advocate

For the Respondent No. 5: Mr. Tarang Gupta, Advocate

For Respondent Nos.: 6, 11, 18 & 19 Mr. Amit Agrawal, Advocate

For the Respondent No. 16: Mr. Sushant Karir, Advocate

ORDER

File has been taken up on Special Mentioning

CA No. 70/2024

Reply has been filed by Ld. Counsel for the Respondent vide Diary No. 01011/1 dated 24.04.2024, Rejoinder has been filed by Ld. Counsel for the applicant vide Diary No. 01011/2 dated 01.05.2024. Both are taken on record. List the matter before the Regular Bench on 13.05.2024 in the supplementary list at 12:00 P.M.

CA No. 78/2024, 94/2024 and CP No. 9/Chd/Pb/2024

Reply has been filed by Mr. Amit Agrawal on behalf of Respondent Nos. 6, 11, 18, and 19 in the main petition vide Diary No. 00297/6 dated 24.04.2024, similarly reply has been filed by Ld. Counsel for Respondent No. 16 in the main petition vide Diary No. 00697/7 dated 25.04.2024. Both are taken on record. Last opportunity is granted for the remaining respondents for filing reply within three days with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed within two days thereafter with a copy in advance to the counsel opposite. Let the matter be listed for arguments on the maintainability of the main petition before the Regular Bench on 13.05.2024 in the supplementary list at 12:00 P.M.

Sd/- Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti